



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 18th February, 2023

**No. LGL.231/2022/24.**— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 16th February, 2023 is hereby published for general information.

### ASSAM ACT NO. XIX OF 2023

(Received the assent of the Governor on 16th February, 2023)

**THE ASSAM SLUM AREAS (IMPROVEMENT AND  
CLEARANCE) (AMENDMENT) ACT, 2022**

## AN ACT

Further to amend The Assam Slum Areas (Improvement and Clearance) Act, 1959

**Preamble**           Whereas it is expedient further to amend the Assam Slum Areas (Improvement and Clearance) Act, 1959, hereinafter referred to as the principal Act, in the manner hereinafter appearing; Assam Act No. XII of 1961

It is hereby enacted in the Seventy-third Year of the Republic of India as follows: -

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| <b>Short title, extent and commencement</b> | <p>1. (1) This Act may be called the Assam Slum Areas (Improvement and Clearance) (Amendment) Act, 2022.</p> <p>(2) It shall have the like extent as the principal Act.</p> <p>(3) It shall come into force at once.</p>   |
| <b>Amendment of Section 34</b>              | <p>2. In the principal Act, in section 34, in sub-section (3), in clause (i), for the words and figures, "Rs. 500 with or without simple imprisonment not exceeding a period of two months," appearing after the words "extent to" the words, "Rupees five thousand" shall be substituted.</p>             |
| <b>Amendment of Section 39</b>              | <p>3. In the principal Act, in section 39, in clause (b), for the words and figures, "Rs. 500 or with or without simple imprisonment for a term which may extent to two months", appearing after the words "extent to", the words "upto Rupees five thousand" shall be substituted.</p>                    |
| <b>Amendment of Section 44</b>              | <p>4. In the principal Act, in section 44, for the words and figures, "imprisonment which may extent to two months or with fine which may extent to Rs. 500 or with both" appearing after the words "punishable with", the words "fine which may extent to rupees five thousand" shall be substituted.</p> |

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
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